



The Arunachal Pradesh Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No.190, Vol. XXVII Naharlagun, Friday, August 28, 2020 Bhadra 6, 1942 (Saka)

ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

NOTIFICATION

The 27th August, 2020

No. LA/Bill-12/2020.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 27th August, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

Bill No. 12 of 2020

(As introduced in the Legislative Assembly on 27th August, 2020)

**THE ARUNACHAL PRADESH DISTRICT BASED
ENTREPRENEURS AND PROFESSIONALS
(INCENTIVE, DEVELOPMENT AND
PROMOTIONAL) (AMENDMENT) BILL, 2020**

A

BILL

to amend the Arunachal Pradesh District Based Entrepreneurs and Professionals (Incentive, Development and Promotional) Act, 2015 (Act No.5 of 2015).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in Seventy-first Year of the Republic of India as follows:

1. Short title, extent and commencement :

- (1) This Act may be called the Arunachal Pradesh District Based Entrepreneurs and Professionals (Incentives, Development and Promotional) (Amendment) Act, 2020.
- (2) It shall extend to the whole of Arunachal Pradesh.
- (3) It shall come into force on the date of its Publication in the official Gazette.

2. Insertion of section 3A,- In the Arunachal Pradesh District Based Entrepreneurs and Professionals (Incentive, Development and Promotional) Act, 2015 (Act No. 5 of 2015), (hereinafter referred to as the principal Act), after section 3, the following section shall be inserted, namely,-

“3A. Without prejudice to the provisions of section 3, a work costing upto rupees fifty lakhs for which no special technical know-how is required, as specified in Schedule-“A”, may be given through work order (other than those of Centrally Sponsored Scheme works) without tender at the justified rates approved by the competent authority administratively and technically as may be prescribed”.

3. In the principal Act, in the SCHEDULE, for the existing entries, the following shall be substituted.

“SCHEDULE
(See section 3 (1))

Sl. No.	Cost of Works	Eligibility Contractor
1.	Up to ₹ 20.00 Lakh	All registered contractors in Class V and VA categories domiciled within the territorial jurisdiction of Community Block.
2.	Above ₹ 20.00 Lakh and upto ₹ 50.00 Lakhs	All registered contractors in class-VA and IV categories domiciled within the territorial Jurisdiction of Community Block.
3.	Above ₹ 50.00 Lakhs and upto ₹ 1.00 Crore	All registered contractors in Class-IV and III categories domiciled within the territorial Jurisdiction of Assembly Constituency.
4.	Above ₹ 1.00 crore and upto ₹ 3.00 Crore	All registered contractors in class-III and II categories domiciled within the territorial Jurisdiction of Assembly Constituency.
5.	Above ₹ 3.00 Crore and upto ₹ 8.00 Crore	All registered contractors in class-II categories domiciled within the territorial Jurisdiction of Assembly Constituency.
6.	Above ₹ 8.00 Crore and upto ₹ 20.00 Crore.	All registered contractors in class-I categories domiciled within the territorial jurisdiction of the District.
7.	Above ₹ 20.00 Crore	Open to all eligible registered contractors in appropriate class”.

4. Insertion of Schedule -A.- In the principal Act, after the Schedule, the following Schedule shall be inserted,-

“SCHEDULE- A
(See section - 3A)

- (a) Jungle clearance works,
- (b) Earth works,
- (c) Construction and maintenance of Porter Tracks,
- (d) Construction and maintenance of Foot Suspension bridges,
- (e) Construction of Residential and non-residential buildings,
- (f) Construction of Footpaths i/c CC foot paths,
- (g) Construction of Minor Irrigation Channels (MIC)
- (h) Construction and maintenance of Protection Wall,
- (i) Construction and maintenance of village road (FC cutting) and
- (j) Flood Control work, and
- (k) Maintenance of water supply and electricity works”.

K.Habung
Secretary,
Legislative Assembly,
Arunachal Pradesh,
Itanagar.